

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW  
DELHI  
COURT – IV, SPECIAL BENCH**

**ITEM No. 301**

**IA.2863/ND/2020 in (IB)-613(ND)/2019**

**IN THE MATTER OF:**

State Bank of India ... Applicant/Petitioner

Vs

Shri Lal Mahal Ltd ... Respondent

**Order under Section 7 of IBC.**

**Order delivered on 09.09.2020**

**Coram:**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**MR. HEMANT K. SARANGI  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant : Mr. Ankur Mittal, Adv.,  
Mr. Karan Setiya, Adv.  
For the Respondent : Mr. Krishnendu Datta, Adv.,  
Mr. Ashish Verma, Adv.,  
Ms. Shrishti Vaid, Adv.,  
Mr. Rahul Gupta, Adv.,  
Mr. Dev Garg, Adv.

**ORDER**

**IA No. 2863/2020:**

Learned Counsel Mr. Krishnendu Datta for the Corporate Debtor makes request to defer the matter which Mr. Ankur Mittal for the petitioner has not objected. List the matter for further arguments on 23.09.2020 at 03:00 P.M.

Sd/-  
**HEMANT K. SARANGI  
MEMBER (T)**

Sd/-  
**DR. DEEPTI MUKESH  
MEMBER (J)**